## NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH: GUWAHATI

TP No.16/2016

IN

[CP No.106 /2014]

WITH

TA No.17/2016 (CA No.681/2014)

TA No.18/2016 (CA No.680/2014)

TA No.19/2016 (CA No.496/2015)

TA No.20/2016 (CA No.593/2015)

AND

IA No.17/2017

IN

TP No.16/2016 (CP No.106/2014)

Under Section: 397/398 of the Companies Act, 2013

In the matter of:

Shital Jain & Ors.

... Applicants/Petitioners

-versus-

Saroj Realtors & Developers Pvt. Ltd. & Ors.

... Non-applicants/Respondents

Order delivered on 26-11-2017

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the Applicants/Petitioners:

Mr. N. N. Jha, Advocate

Mr. R. P. N. Singh, Advocate

Mrs. A. Talukdar, Advocate

For the Non-applicants/Respondents:

Mr. Gautam Choudhury, Advocate,

Mr. Bhaskar Sarma, Advocate

## ORDER

## IA No.17/2017

Heard Mr. N. N. Jha, Mr. R. P. N. Singh and Mrs. A. Talukdar, learned Advocates appearing for the non-applicants/petitioners. Also heard Mr. Gautam Choudhary and Mr. Bhaskar, Sarma, learned Advocates appearing for the applicants/respondents herein.

Mr. Chouhdhury, learned counsel for the applicants/respondents submitted that the reply in the present proceeding (i. e. in IA No.17 of 2017) was served on the lawyers representing the non-

applicants/respondents very recently. Therefore, he prays for some time to file rejoinder to the reply filed by the non-applicants/petitioners.

In that connection I have also heard the learned counsel for the non-applicants/petitioners, who has also prayed for some time to file sur-rejoinder to the rejoinder to be filed by the applicants/respondents, if necessary.

On hearing the counsel for the parties, the applicants/respondents are directed to file rejoinder within three weeks' time from today simultaneously supplying copy thereof to the non-applicants/petitioners. On receipt of the rejoinder from the side of the applicants/respondents, the non-applicants/ petitioners may file sur rejoinder, if necessary, within seven days from the date of receipt of rejoinder.

List this matter on 21<sup>st</sup> December, 2017 along with all connected matters viz. all Transfer Applications, these being TA No.17/2016 (CA No.681/2014), TA No.18/2016 (CA No.680/2014), TA No.19/2016 (CA No.496/2015) and TA No.20/2016 (CA No.593/2015, as well as Transfer Petition No.16/2016 (arising out of Company Petition No.106/2014).

Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 26th November, 2017

Deka/26-11-2017